SIXTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1957-58)

1913

SHRI M. GOVINDA REDDY < Mysore): Sir, I beg to lay on the Table a copy of the Sixth Report of the Public Accounts Committee (1957-58) on the Appropriation Accounts (Defence Services), 1954-55, and Audit Report, 1956.

## ALLOTMENT OF TIME FOR CON-SIDERATION OF THE GIFT-TAX BILL, 1958

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted four hours for the completion of all stages involved in the consideration and return of the Gift-tax Bill, 1958, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

## MOTION FOR ELECTION TO THE COFFEE BOARD AND THE PRO-**GRAMME THEREOF**

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to move:

"That in pursuance of clause (xiv) of sub-section (2) of section 4 of the Coffee Act, 1942, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Coffee Board constituted under the said Act."

12 Noon

MR. CHAIRMAN: The question is:

"That in pursuance of clause (xiv) of sub-section (2) of section 4 of the Coffee Act, 1942, this House do proceed to elect, in such manner as

the Chairman may direct one member from among themselves to be a member of the Coffee Board constituted under the said Act."

and Rubber Boards.

The motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Coffee Board: -

- 1. Number of members One. to be elected.
- 2. Last date and time 9th May 1958 for receiving nomi- (Up to 3 P.M.) nations.
- 3. Last date and time for 10th May 1958 withdrawal of can- (Upto 11 A.M.) didature.
- 4. Date and time of 10th May 1958 (Between 3 P.M. election. and 5 P.M.)
- 5. Place of elect ion. Rocm No. 29, Ground Floor, Parliament New House, Delhi.
- 6. Method of elect ion Proportional representati on by means of the single transferable vote.

## MOTION FOR ELECTION TO THE RUBBER BOARD AND THE PRO-GRAMME THEREOF

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to move:

"That in pursuance of clause (e) of subsection (3) of section 4 of the Rubber Act, 1947, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Rubber Board constituted under the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (e) of subsection (3) of section 4 of the Rubber Act, 1947, this House